

FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR
KRISH ISPAT COMPANY LIMITED OPERATING IN
STEEL INDUSTRY AT PATNA, BIHAR**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Krish Ispat Company Limited PAN: AAFCS4065H CIN:U23101BR1999PLC009044
2.	Address of the registered office	Plot No. C-7, Industrial Area, Fatuha, Patna Bihar, India, 803201
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Fatuha Industrial Area, Plot no. C-7, Road no. 9, Patna: 803201.
5.	Installed capacity of main products/ services	1000 to 1500 MT/month of TMT
6.	Quantity and value of main products/ services sold in last financial year	Information not Available
7.	Number of employees/ workmen	NIL*
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by emailing – cirp.kicl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Will be shared separately with the Applicant after receiving the request through email at cirp.kicl@gmail.com from Resolution Applicants.
10.	Last date for receipt of expression of interest	25 th February, 2024
11.	Date of issue of provisional list of prospective resolution applicants	1 st March, 2024
12.	Last date for submission of objections to provisional list	6 th March, 2024
13.	Date of issue of final list of prospective resolution applicants	16 th March, 2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21 st March, 2024
15.	Last date for submission of resolution plans	20 th April, 2024
16.	Process email id to submit Expression of Interest	cirp.kicl@gmail.com

**As per the best available information received from the suspended Board of Directors.*

Place: Kolkata
Date: 05.02.2024



Ajay
06/02/2024

Regd No: IBB/IPA-002/IP-N00608/2018-19/11859

Plot no. IID/31/1, Street No. 1111,
PS QUBE, Unit Number 1015A, 10th Floor
Beside City Centre 2, Kolkata-700161
AFA Valid Upto: 8th November, 2024

Sd/-

AJAY KUMAR AGARWAL

Interim Resolution Professional

For Krish Ispat Company Limited

IBBI Reg No: IBB/IPA-002/IP-N00608/2018-19/11859

With fee refund, govt to help deaf, blind in STEM studies

Scheme Will Apply To Eligible Students From Class 9 To Class 12

Ambika.Pandit@timesgroup.com

New Delhi: Aiming to overcome financial barriers and promote inclusivity in education, the department of empowerment of persons with disabilities (DEPWD) has decided to reimburse the school fee of eligible blind as well as deaf students from class 9 to 12 pursuing or keen to pursue STEM courses.



The move is aimed at increasing enrolment of students

The DEPWD under the ministry of social justice and empowerment is planning to write to the departments concerned and the states, and build awareness about the move so that it can be implemented at the earliest, sources said.

Based on the recommendations of the National Fund for PwDs, it has been proposed to support a 1,000 children from

classes 9 to 12 annually with financial assistance of up to 1.5 lakh per year for pursuing STEM (science, technology, engineering and mathematics) in a good school that can support their special needs. A fully blind or deaf child from a family with a maximum income (from all sources) of up to Rs 8

lakh per annum will be eligible for the support. "The move is aimed at increasing enrolment of students in STEM courses, help them improve their academic performance and career prospects," sources said.

According to officials, the DEPWD's National Institutes and Composite Regional Centres will supervise these students and choose a good school for their education. While the school is not required to register on the National Scholarship Portal (NSP), details of the students would be verified from the portal to avoid duplication.

In order to promote and strengthen access to STEM education for PwDs, the department last year had decided to fund setting up of STEM labs for classes 11 and 12 in schools catering to students who are blind, deaf or with intellectual disabilities. The move was seen as an attempt to create labs with accessible equipment for enabling experiments and practicals that form a critical component of STEM and without which science cannot be offered to these students in high school.

Govt should protect honest officials: HC

TIMES NEWS NETWORK

Bengaluru: Govt and higher officials in the administrative hierarchy should protect honest officials and penalise proven delinquency, Karnataka HC said recently while intervening in the case of a panchayat development officer who was dismissed from service despite being acquitted in a corruption case.

"They should be mindful of mischief-mongers, who for ulterior motives launch false cases of corruption/bribery at times," while granting relief to petitioner PV Rudrappa, Karnataka HC was directed to pay Rudrappa's terminal benefits, including pension, within three months.

The case originated when Lokayukta police registered a corruption case against Rudrappa, accusing him of accepting Rs 4,000 from a person named Chandrapa in 2011 for issuing a khata for a housing site. In 2017, a special court in Davanagere acquitted Rudrappa of all charges. However, he was dismissed from service in 2019 based



on disciplinary proceedings related to the same accusation. Despite Rudrappa's appeal to Karnataka State Administrative Tribunal, his plea was dismissed in 2020. Consequently, he approached HC challenging the tribunal's decision.

HC pointed out that the tribunal's failure to consider Rudrappa's acquittal in the criminal trial was the first error. "Persons in public employment are not slaves of the government, nor of their higher-ups in the echelons of administration. They discharge public duties, with no fear or favour. That the protection of honest officials augurs well for public administration needs no deliberation. It gives a sense of security to them in discharging their duties diligently," the bench remarked in its order.

Gun kept under heavy security

Continued From P 1

World's only Gatling that can still rain hellfire has only rare outings, understandably so given it's a high maintenance vintage gun. Sometime back it had been displayed in Lucknow in an army event. When not wowing spectators, the gun is kept under heavy security. Periodically the Gatling's machine parts get jammed, as happens in any vintage machine. Army personnel do the overhauling, especially



EDITOR'S PICK
before the gun is put on display. Jabalpur's ordnance corps museum boasts of weapons of older vintage than the Gatling. On display at the Nagpur event were 15th century muzzle-loading muskets, a 17th century gun and US Maxim guns, invented in 1880s, these were world's first fully automatic machine guns. But the Gatling is clearly the star-being one of a kind does that.

Payments bank was told by RBI to not acquire new customers 2 yrs ago

Continued From P 1

Reverberations continue. CAIT (the national traders' body) has asked merchants to switch from Paytm to other payments apps. The central bank was only focussed on Paytm Payments Bank. But afterwards may well destabilise the business Sharma's startup became a household name for. So, why's a once feted fintech company a pioneer in many ways, in such trouble? It's a story of vaulting ambition meeting lax compliance.

Two Years Too Late
Shekhar's payments bank was told by RBI to not acquire new customers two years back. KYC (know your customer) compliance or lack of it was a big problem, per central bank.

KYC is the bedrock of modern banking, a regulatory weapon against shady business, money laundering and other unlovely activities. But crooks are always a step ahead in this game - KYC norms can be subverted if, say, one PAN card is used to open multiple bank accounts, or the bank is not too eager to tick all the boxes needed to verify a customer or it simply doesn't bother too much about getting KYC details.

When this happens, such a bank is a fraudster's idea of heaven. Dosh for and from money laundering and digital financial frauds (think Jamtara or its latest avatar, Nuh) can be parked in accounts that will lead investigators into a rabbit hole should they start looking for who's really getting the loot. Doggy KYC means sleuths hit a digital deadend.

In off-record briefings to media, regulators have said this was one of Paytm Payments Bank's major problems. Many Paytm wallets were piggy banks for dodgy earned cash. Clearly, the warning two years back didn't cut much ice with those running the bank or, more importantly, bosses of the bank's parent company, One97, which owns the ubiquitous Paytm app.

In fact, not only is there apparently no Chinese wall between the parent company and the bank, as there's supposed to be, it seems there's no wall at all. Allegations are that One97's IT infra ran Paytm bank's ops, that there was no ops segregation between the two entities and that intra-group transactions were not disclosed, as they must be if you are under RBI's watch.

It all smells very wrong, and it does so just when Paytm's UPI business was leading the digital payments pack, a star of India's payments revolution. Looking at what's happening to Paytm's reputation now, you have to wonder why Sharma got into banking at all? He did because that's what he does - looking for the next big thing, not always paying attention to small but vital details.

TOI had sent questions to Paytm. There was no response at the time of going to press.

So, What Happens Now?
Financial mavens TOI spoke to - they all spoke of record, citing 'sensitivities' - didn't hold out much hope for Paytm Payments Bank. Executives in a rival payments app said Paytm bank accounts were being widely used for parking dodgy cash.

A senior official from a financial infrastructure provider said it was tough to see how Paytm Payments Bank was going to recover from this. He said challenges during the unwinding would be migration of merchants using the bank as well as migration of FASTag customers. He speculated, RBI may extend the deadline for allowing this.

No ED probe against co or promoter: Paytm

TIMES NEWS NETWORK

Mumbai: Paytm has said that neither the company nor its promoter are being investigated by

the Enforcement Directorate for any money laundering activity; the company stated that its merchants have been the subject of inquiry in the past, and the com-

pany has always cooperated with the authorities. Referring to a Sept 2022 ED probe into payment gateways servicing Chinese-

controlled app-based loans, the company said its merchants faced inquiries in the past, and Paytm always cooperated.

INSTITUTE OF HOTEL MANAGEMENT, CATERING TECHNOLOGY AND APPLIED NUTRITION
(An Autonomous body under Department of Tourism, Govt. of Jharkhand) (Affiliated to National Council of Hotel Management & Catering Technology) BRAMBE, RANCHI-835205
Phone:-9162724666, 9162336888 | Email: ihmranchi@gmail.com | Website: www.ihmranchi.in

Invitation Application for the Post of Various teaching post
IHM Ranchi under the Department of Tourism, Art Culture, Sports and Youth Affairs, Govt. of Jharkhand, hereby invites applications in the prescribed Proforma for the following post:

S. No.	Name of Post	Post Requirement	Pay Scale
1.	Assistant Lecturer	03 (01-ST, 01-OBC-I, 01-SC)	Level-6 (35400-112400)
2.	Teaching Associate	03 (01-UR, 01-ST, 01-OBC-I)	Rs. 25000/- Per Month Consolidated

The last date for receipt of application is on or before 1/3 /2024 by 17:00 hrs. Advertisement details and prescribed application format are available on institute notice board and website www.ihmranchi.in Any addendum/duodenum/corrigendum shall be posted on our website- "www.ihmranchi.in" and institute notice board only. Application completed in all respects in the prescribed Proforma may be sent to the Principal, Institute of Hotel Management Catering Technology and Applied Nutrition, Brambe, Ranchi, Jharkhand - 835205 through speed post or registered post only. Please super scribe "Application for the post of Assistant Lecturer and Teaching Associate in IHMCT&N, Brambe, Ranchi" on the envelope. Please note that application forms shall not be accepted in person.

Sd/-
Principal
Date-3.2.2024
IHM/Est-05/2023- 3180

FORM B PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF WAYS ESTATES LIMITED

S. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Ways Estates Limited
2.	Date of incorporation of corporate debtor	31st December 2010
3.	Authority under which corporate debtor is incorporated/registered	Ministry of Corporate Affairs - RoC-Patna
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01403BR2010PLC016413
5.	Address of the registered office and principal office (if any) of corporate debtor	Opp. Swadha apartment, Asiyana Road, Patna 800014, Bihar, India.
6.	Date of closure of Insolvency Resolution Process	31st January, 2024
7.	Liquidation commencement date of corporate debtor	31st January, 2024 (Order received vide email dated 2nd February, 2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Aditya Kumar Tibrewal IBS/19A-001/IP-P007432017-2018/11249
9.	Address and e-mail of the liquidator, as registered with the Board	2, Hare Street, Nicco House, 2nd Floor, Room No 29, Kolkata - 700001 adityatibrewal@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	2, Hare Street, Nicco House, 2nd Floor, Room No 29, Kolkata - 700001 crp.waysestatesltd@gmail.com
11.	Last date for submission of claims	1st March, 2024

Notice is hereby given that the National Company Law Tribunal (Kolkata Bench) has ordered the commencement of liquidation of the Ways Estates Limited on 31st January, 2024. The stakeholders of Ways Estates Limited are hereby called upon to submit their claims with proof on or before 1st March, 2024 to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. Name and signature of liquidator
Aditya Kumar Tibrewal
Date : 05.02.2024
Place : Kolkata
IBBI/PA-001/IP-P00743/2017-2018/11249

Many small Paytm users unaware of RBI's move

Asmita.Dey @timesgroup.com

Mumbai: Many small shopkeepers and hawkers, onboarded for digital payments by Paytm, are unaware of RBI's move to ban Paytm Payments Bank from accepting fresh deposits after Feb 29. Some who are aware, including Uber drivers, are wary of accepting Paytm payments and are asking for cash.

Confederation of All India Traders national president B C Bhartiya on Sunday issued an advisory to traders to switch from Paytm to other payment platforms. He said that small vendors and kirana store owners have no idea about what has happened, and the larger ones

among them, who are aware, are worried. "Paytm is telling us that they will tie up with other banks, and there will not be any issue, but we do not know how the new setup will be," he added.

Paytm's stock hit the 20% lower circuit for two successive days following RBI's move to slap severe restrictions on the business of its subsidiary Paytm Payments Bank. Those merchants with UPI QR code stickers linked to Paytm Payments Bank will have to look for alternatives after Feb 29.

Paytm's rivals, PhonePe and MobiKwik, are expanding their on-ground presence to onboard merchants. "PhonePe is assuring us of the safety of their systems, encouraging us to use their platform," said a trader.

GOVERNMENT OF ANDHRA PRADESH SAMAGRA SHIKSHA
Request for proposals are invited through e-procurement platform for supply stem lab kits to 649 PM SHRI schools in the State of Andhra Pradesh.
RFP downloading starts from: 06.02.2024 at 03.00 PM. Last date for receipt for of RFP: 26.02.2024 at 03.00 PM. Note: Further details can be viewed at <https://tender.approccurement.gov.in> or contact: 7989799189

Sd/-
for State Project Director
DIPR No.2661PP/LAD/VI/11/2021-22 D1.02.02.2024

FORM G INITIATION FOR EXPRESSION OF INTEREST FOR KRISH IPAT COMPANY LIMITED OPERATING IN STEEL INDUSTRY AT PATNA, BIHAR
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

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3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Fatua Industrial Area, Plot no. C-7, Road no. 9, Patna: 803201.
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6. Quantity and value of main products/ services sold in last financial year	Information not Available
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8. Further details including last available financial statements (with schedule) of two years, lists of creditors are available at URL:	Details can be sought by emailing - crp.kic@gmail.com
9. Eligibility for resolution applicants under section 25(2)(b) of the Code is available at URL:	Will be shared separately with the Applicant after receiving the request through email at crp.kic@gmail.com from Resolution Applicants.
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15. Last date for submission of resolution plans	20th April, 2024
16. Process email id to submit Expression of interest	crp.kic@gmail.com

*As per the best available information received from the suspended Board of Directors.

Sd/-
AJAY KUMAR AGARWAL
Interim Resolution Professional
For Krish Ipat Company Limited
Regd No. IBS/19A-002/PP-NO0608/2019-19/11859
Beside City Centre 2, Kolkata 700181
AFA ValM Upto: 8th November, 2024

Place: Kolkata
Date: 05.02.2024

Monday | February 5, 2024

THE TIMES OF INDIA

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ONOD will prevent HEIs from fudging the data for accreditation

Use of AI to sync the data of all HEIs will make the process user-friendly

Shuddhanta.Patra @timesgroup.com

The National Assessment and Accreditation Council (NAAC) has introduced the One Nation One Data (ONOD) platform as one of the major reforms to be implemented while grading colleges and universities. In the recently released final version of the 'Reforms for Strengthening Assessment and Accreditation in Higher Education Institutions' (HEI) it was revealed that ONOD will ensure transparency and integrity in handling institutional data by consolidating data from HEIs for accreditation, approval, and ranking.



Speaking to Education Times, Anil Sahasrabudhe, chairman of Executive Committee (EC), NAAC, Bangalore, says, "All educational institutions including both central and state universities, colleges, stand-alone institutes require to submit the institute data annually to several agencies such as AISHE, AICTE, CoA, PCI, UGC, NIRF, NAAC, NBA etc. With the setting up of ONOD all the institutes will be under one common umbrella and an institute will be required to update the data only once

a year on a single platform, which will make the data authentic and easily accessible. This will ease the process of doing business."

There was a mismatch of data given by some institutes to different organisations. "This will prevent the institutes from giving incorrect data or fudge the data to attain favourable outcomes. Single platform will prevent discrepancy of data and control submission of fake data," he adds.

Strict actions will also be taken against institutes found submitting doctored information. "Measures such as cancellation of accreditation, reduction in the number of seats, shutting down of colleges for a year etc will be taken against such institutes by concerned regulatory bodies. If an institute is

found guilty of such activity, the matter will be reported to other agencies who use the institute's data for a variety of purposes such as approvals, accreditation and ranking. It is up to them then to decide on the nature and quantum of penalty," says Sahasrabudhe.

In future, the National Assessment and Accreditation Council will sync the data of all institutes using artificial intelligence (AI) to make the process more user friendly.

RAJIV GANDHI PROUDYOGIKI WISHWAVIDYALAYA
(University of Technology of Madhya Pradesh)
Airport Road, Bhopal-462035
Phone : 0755-2678855, 2678857, Fax : 0755-2742006
RGVP/Exam/Ph.D./Ent./Test/2023-24/1011 Date : 31.01.2024

Ph.D. - ADMISSION NOTICE 2023-24

Applications are invited on RGVP Portal (<https://www.rgvp.ac.in>) from February, 1st 2024, from the eligible candidates in Engineering & Technology/Pharmacy/ Applied Sciences/Architecture for the Session 2023-24. The last date for submitting the Online Application form is March, 2nd 2024. The interested candidates are advised to refer New Ordinance No.11 of RGVP (w.e.f. 02.05.2019 as per UGC guideline, available on RGVP website) for eligibility and other requirements. Total 24 Doctoral fellowships under the RGVP (20), RGVP Indian Knowledge System (04), AICTE Doctoral Fellowship (ADF) (10)* and selected candidates may be allowed to register without fellowship as per the available vacancies (mentioned on RGVP Portal). The fellows admitted for the doctoral degree will undertake full-time research work and will get fellowship of Rs. 31000/- per month. For details of the fellowship and other eligibility visit RGVP portal. The online Ph.D. Entrance Examination is going to be held on March 20th & 21st 2024 and the qualified candidates will be interviewed in online/offline mode from 24th to 26th of April 2024. The final list of the selected candidates will be displayed on 7th of May 2024 on RGVP Portal. Candidates are advised to keep on visiting RGVP web portal for the necessary information. *If the ADF approval is given by AICTE, then only it will be included in this selection procedure.
M.P., Madhyam/113531/2024 REGISTRAR

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Last Date for Registration/Application: 5th April 2024

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Last Date to Apply: 5th, April 2024 | Exam Date: 12th May 2024
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मेदांता में कैंसर के इलाज की अत्याधुनिक सुविधाओं का उद्घाटन

पटना। मुख्यमंत्री नीतीश कुमार ने रविवार को पटना के जयप्रभा मेदांता सुपर स्पेशियलिटी अस्पताल में कैंसर वार्ड का उद्घाटन किया। साथ ही उन्होंने कैंसर की अत्याधुनिक मशीन 'वरियन एज रेडियेशन मशीन' का भी शुभारंभ किया।
सीएम ने विभिन्न विभागों- कैथ लैब, इंडोस्कोपी, फीजियोथेरेपी आदि का निरीक्षण कर जानकारी ली। विशेषज्ञों ने सीएम को बताया कि हमारा उद्देश्य है कि संपूर्ण कैंसर केयर एक छत के नीचे हो तथा शीघ्र निदान और उपचार हो। कैंसर की 'वरियन एज रेडियेशन मशीन' पूर्वी भारत की पहली अत्याधुनिक मशीन है। देश में यह दूसरी मशीन है जो यहां कैंसर के उपचार में उपयोगी होगा।



रविवार को पटना के जयप्रभा मेदांता सुपर स्पेशियलिटी अस्पताल में कैंसर वार्ड का उद्घाटन करते सीएम नीतीश कुमार।

मेदांता में मरीजों को जल्द मिलेगी स्वास्थ्य पत्री की सुविधा : डॉ. त्रेहान

पटना, प्रधान संवाददाता। जयप्रभा मेदांता में लोगों को जल्द ही स्वास्थ्य पत्री मिलेगी। इससे लोग बीमारियों के प्रति सतर्क रहेंगे। ये बातें मेदांता समूह के अध्यक्ष सह एमडी डॉ. नरेश त्रेहान ने वरियन एज मशीन के उद्घाटन के अवसर पर कही। कहा कि प्रोडक्टिव मशीन की मदद से जीनोम सिक्वेंसिंग, शरीर की बनावट का अध्ययन और डिजिटल स्वास्थ्य जांच को मिलाकर स्वास्थ्य पत्री बना सकते हैं। 30 करोड़ की वरियन मशीन से एक दिन में 50 लोगों को रेडियेशन थेरेपी की सुविधा मिलेगी। इसका लाभ सूबे के सरकारी-निजी अस्पतालों से रेफर मरीजों को भी मिलेगा। उन्होंने कहा कि बिहार में कैंसर तेजी से फैल रहा है। उन्होंने कहा कि बिहार में ऐसे 10 वरियन मशीन और होने चाहिए। कार्यक्रम में स्वास्थ्य विभाग के अपर मुख्य सचिव प्रत्यय अमृत, सीएम के सचिव अनुप कुमार, मुख्यमंत्री सचिवालय के विशेष सचिव डॉ. चंद्रशेखर सिंह, अस्पताल के एमडी डॉ. रविशंकर सिंह, डॉ. राजीव रंजन, डॉ. अमरेंद्र अमर आदि मौजूद थे।

खगौल रोड में बाइक सवार को टक्कर मार भागने में शाहपुर पुलिस पर निलंबन की कार्रवाई

पुलिस गश्ती गाड़ी से दो की मौत छुपाने वाले दारोगा समेत 5 नपे

पटनापुर, हिन्दुस्तान प्रतिनिधि। बीती 31 दिसंबर को रात खगौल रोड पर हुई सड़क दुर्घटना में बाइक सवार दो युवक की मौत मामले में नया मोड़ आ गया है। पुलिस गश्ती गाड़ी ने बाइक को टक्कर मारी थी जिससे दोनों की मौत हुई थी। टक्कर के बाद घायलों की मदद करने के बजाय पुलिसकर्मी वाहन लेकर फरार हो गए थे।
वरीय पुलिस अधिकारी के आदेश पर हुई जांच में घटना की सच्चाई का पता चला तो इसी हफ्ते गश्ती गाड़ी पर सवार दारोगा सहित पुलिस कर्मियों पर केस दर्ज किया गया था। वहीं, एएसपी दीक्षा ने रविवार को आरोपित दारोगा वरुण कुमार सिंह व चालक के अलावा तीन पुलिसकर्मीयों को निलंबित कर दिया है।
बता दें कि 31 दिसंबर की रात लखनौबिगहा निवासी अमित कुमार, खगौल के नेउरा कालानी निवासी शिवम मंडल और उनके दोस्त अमित बाइक से डीजे खोलने जा रहे थे। तभी खगौल रोड के विजय विहार कालोनी



खगौल रोड में बाइक को टक्कर मारने वाला वाहन सीसीटीवी में कैद। • वीडियो ग्रै

31 दिसंबर की रात गश्ती गाड़ी से बाइक सवार दो युवक की मौत हो गई थी।
■ गश्ती गाड़ी पर सवार दारोगा तीन पुलिसकर्मी और एक चालक पर केस दर्ज

मृतक के परिजनों ने खुद खंगाले सीसीटीवी
मृतक के परिजनों ने टक्कर मारने वाले वाहन की पहचान के लिए खुद प्रयास किया। उन्होंने घटना स्थल पर जाकर निजी घरों में लगे सीसीटीवी फुटेज को खंगाला तो पता चला कि गाड़ी पुलिस की थी। बाद में गाड़ी की तलाश में इलाके के थानों का चक्कर लगाया शुरू कर दिया था। इस दौरान पीड़ित परिवार वालों ने गश्ती गाड़ी को शाहपुर थाने में लगा पाया। उन्होंने उस वाहन का वीडियो बना लिया था। युवकों के श्राद्धकर्म के बाद परिजनों ने वरीय पुलिस पदाधिकारी के सामने गुहार लगाई। इसके बाद मामले की जांच के आदेश दिए गए। गश्ती वाहन में मौजूद पुलिसकर्मीयों पर केस और कार्रवाई की अनुशंसा की गई।

शहपुर थाना में गश्ती दल के पदाधिकारी व जवान के विरुद्ध मामला दर्ज किया गया है। इसके साथ तत्काल सभी को निलंबित कर दिया गया है।
-दीक्षा, एएसपी दानापुर

लेकिन सही से जांच नहीं की थी। पुलिस वाहन होने के कारण आरोपितों को बचाने के लिए पुलिसकर्मी मामले की लीपापोती में जुट गए थे।

तकनीकी खामी से पटना आ रहा विमान वापस दिल्ली लौटा

पटना। दिल्ली से उड़ान भरने के बाद स्पाइसजेट की फ्लाइट एसजी 8721 के इंजन में तकनीकी खराबी आ गई। इसके बाद विमान को दिल्ली डायवर्ट कर सुरक्षित लैंडिंग कराई गई। विमान में 164 यात्री थे। खामी का पता तब चला जब विमान यूपी के सुल्तानपुर में हवा में था।
इधर, इसी विमान से दिल्ली जाने वाले 160 यात्रियों ने पटना एयरपोर्ट पर हंगामा शुरू कर दिया। उनका कहना था कि एयरलाइंस ने सही सूचना नहीं दी। इस दौरान कर्मचारियों से नोकझोंक भी हुई। यात्री दूसरी फ्लाइट से ले जाने की मांग पर अड़े थे। किसी तरह जवानों ने यात्रियों को शांत कराया। इस विमान को पटना एयरपोर्ट पर सुबह 10.20 में आना था पर पटना के 160 यात्रियों को नौ घंटे तक इंतजार करना पड़ा। शाम 7 बजे दिल्ली से दूसरी स्पाइसजेट की यात्री पहुंचे फिर पौने आठ बजे 160 यात्रियों को लेकर दिल्ली गई। बता दें कि रविवार को पटना से ऑपरेट होने वाले 6 जोड़ी विमान देर से आए-एए।

DEPARTMENT OF POSTS, INDIA
Office of the Sr. Superintendent,
RMS PT-Division, Patna-800001

Walk-In-Interview
Sr. Superintendent RMS PT Dn Patna will conduct "Walk-In-Interview" for engagement/employment of direct agent for sale of Postal Life Insurance products. Interested candidates fulfilling the conditions mentioned below may attend the "Walk-In-Interview" to be held in the O/o Sr. Superintendent RMS PT Dn. Patna at 11:00 AM 21.02.2024. Candidate may come along with their Bio-Data, Age proof and with their entire Educational Qualification certificate.
Eligibility Criteria :- Educational Qualification :- 12th Pass Certificate or Intermediate from any Board/University. **Age :-** 18-50 Years of Age. **Experience :-** In field of selling insurance products/agents of any insurance company. **Communication skills :-** Good communication skills required. **Computer Knowledge :-** Basic computer knowledge. **Language Knowledge :-** Hindi and English both are mandatory.

For details enquiry please visit or contact :
O/o Sr. Superintendent RMS PT Dn 2nd floor, PSD (Patna GPO Campus), Patna-800001 (Phone No: 0612-2677101)

शहर 30 S

मानदेय निर्धारण में विसंगति का आरोप
पटना। बिहार आशा प्रबंधन संघ ने एनएचएम कार्यक्रम के तहत डीएसी, डीसीएम, डीडीए व बीसीएम के मानदेय का पुनर्निर्धारण व पुनरीक्षण में विसंगति का आरोप लगाया है। संघ के अध्यक्ष पंकज कुमार, कोषाध्यक्ष राजीव कुमार व सचिव आनंद कुमार ने रविवार को विकास आयुक्त व बिहार सह अध्यक्ष शासी निकाय राज्य स्वास्थ्य समिति को अनुरोध पत्र लिखा। अध्यक्ष ने बताया कि इस विसंगति के कारण कर्मियों के बीच मानसिक तनाव है। सचिव ने कहा कि इन लोगों की योग्यता, कार्य की अधिकता को देखते हुए पुनर्निर्धारण की मांग की।

एसटीएफ ने चार इनामी बदमाशों को दबोचा
पटना। एसटीएफ ने चार इनामी बदमाशों को गिरफ्तार किया है। वैशाली के टॉप-10 अपराधियों की फेहरिस्त में शामिल दिलीप कुमार सिंह उर्फ छोटू को पटना जिला के रुपसपुर थाना क्षेत्र से पकड़ा। उस पर 3 लाख रुपये का इनाम घोषित था। औरंगाबाद जिला के 25 हजार रुपये के इनामी राहुल कुमार को जिला के अम्बा थाना क्षेत्र से गिरफ्तार कर लिया। वहीं, खगड़िया के 50 हजार रुपये के इनामी संतोष यादव को गोमरी में दबोचा जबकि गोपालगंज के 15 हजार रुपये के इनामी अपराधी शकील अंसारी को जिला के विजयपुर थाना क्षेत्र से छापेमारी कर गिरफ्तार कर लिया।

धराये आरोपितों को रिमांड पर लेगी पुलिस
पटना सिटी। जवकनपुर थाना इलाके के न्यू पुरंदरपुर से हथियारों के साथ गिरफ्तार किये गए दोनो आरोपितों को पीरबहर पुलिस रिमांड पर लेगी। इसके लिए पुलिस ने कार्रवाई शुरू कर दी है। दोनो आरोपित चोरी की घटना को अंजाम देने वाले बदमाशों को हथियार मुहैया कराए थे। पकड़े गए बदमाशों की निशानदेही पर ही पुलिस ने दोनो आरोपितों को गिरफ्तार किया था।

भारतीय सेना में अधिकारी के पद पर भर्ती हों
एनसीसी विशेष प्रवेश योजना

भारतीय सेना द्वारा एनसीसी विशेष प्रवेश योजना 56^{वां} पाठ्यक्रम (पुरुष एवं महिला) के लिए ऑनलाइन आवेदन आमंत्रित किये जाते हैं।
ऑनलाइन आवेदन 08 मार्च, 2024 को बंद होंगे।

अधिक विवरण के लिए देखें
www.joinindianarmy.nic.in

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रामानन्द सागर कृत

रामायण

प्रतिदिन
शाम 6:00 बजे
पुनः प्रसारण
दोपहर 12:00 बजे

डीडी नेशनल पर

हरता./-
अनसु कुमार अग्रवाल
अंतिम संस्करण फेब्रुवरी
कुने कृप उद्योग कम्पनी लिमिटेड
रि.नं. : IBB/PIA-002/JP-A000608/2018-19/11859
प्लॉट नं. IID/31/1, स्ट्रीट नं. 1111, पीएस स्कवैर, वृद्धि नम्बर 1015ए, 103^{वां} ब्लॉक,
बंगला में सिटी सेंटर 2, कोलकाता-700161
एड्रेस: 8 नवम्बर, 2024 तक

Indian Bank POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Zonal Office : Chinsurah, Senco Building, 2nd Floor, Bally More, Babel, Dist. - Hooghly, West Bengal - 712103
Phone No. : (033) 2680 2990, E-mail : zochinsurah@indianbank.co.in

Notice is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement (Security) Interest Act, 2002 and in exercise of powers conferred under Rule 3 of Security Interest (Enforcement) Rules, 2002, the Authorized Officer issued a Demand Notice on the dates noted against each Account as mentioned hereinafter, calling them to repay the amount within 60 days from the date of receipt of the said Notice.

The borrowers having failed to repay the amount, notice is hereby given to the under noted borrowers and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise of powers conferred on him/her under Sec 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each Account. The borrower in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Indian Bank (erstwhile Allahabad Bank) for the amounts and interests thereon mentioned against each account herein below.

The attention of the borrowers detailed hereunder is invited to the provisions of subsection (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Account / Borrower / Guarantor / Branch	Date of the Demand Notice & Possession Notice	Amount outstanding as on the date of Demand Notice (in Rs.)	Description of the Property
1.	Account : M/S New Radha Studio Borrower : M/S New Radha Studio, Proprietor Mr. Sujay Saha, S/o Chittaranjan Saha, 199/11, Debaipur Road, Eliza Apartment, VIII & P.O. Hindmotor, PS - Uttarpara, Dist. - Hooghly, WB, 712233 M/s. Sipra Saha (Guarantor), W/o Chittaranjan Saha, 48, Udayanpally, PO & PS - Hindmotor, Dist. - Hooghly, WB, 712233 Mr. Rajib Dasgupta - R.K. Electronics (Guarantor), 199, Debaipur Road, Hindmotor, Hooghly, WB, 712233 Branch : Radhagobindanagar	06.11.2023 & 31.01.2024	Rs. 645430/- (Rupees Six Lac Forty Five Thousand Four Hundred Thirty Only) as on 06.11.2023 and carries further interest at the agreed rate from 07.11.2023 till date of repayment charges and expenses thereon	All that part and parcel of shop being no. 4 at ground floor on G-4 building namely Eliza Apartment Phase - VIII measuring super built up area 274.50 sq. ft. more or less (covered area 225 sq. ft. more or less and common area 49.50 sq. ft. more or less) situated at Mouza- Kotrung, J.L. No. 8, holding no. 199.R.S Dag no. 1071 under R.S. Khatian no. 1454 Debitpur Road, under Uttarpara- Kotrung Municipality PO-Hindmotor, PS- Uttarpara, Dist.- Hooghly bearing Sale Deed no. 4792 of 2006 dated 14.08.2006 registered in Book No. 1, CD Volume no. 6 pages from 8997 to 9022 at A.D.S.R. Serampore in the name of Sipra Saha & Sujay Saha.

Date : 05.02.2024, Place : Babel

TATA CAPITAL HOUSING FINANCE LIMITED

Registered Address: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400013. Branch Address: TATA CAPITAL HOUSING FINANCE LIMITED, Avani Signature, 91/A/1 Park Street, Block No. 302, 3rd Floor, Kolkata - 700 016

NOTICE FOR SALE OF IMMOVABLE PROPERTY
(Under Rule 8(5) read with Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

E-Auction Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(5) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the below borrower and Co-Borrower, or their legal representatives (Borrowers) in particular that the below described immovable property mortgaged to TATA Capital Housing Finance Ltd. (TCHFL). The possession of which has been taken by the Authorized Officer of TCHFL, will be sold on 21-02-2024 on "As is where is" & "As is what is" and "Whatever there is" and without any recourse basis, for recovery of outstanding dues from below mentioned Borrower and Co-Borrowers. The Reserve Price and the Earnest Money Deposit is mentioned below. Notice is hereby given that, in the absence of any postponement or discontinuance of the sale, the said secured asset / property shall be sold by E-Auction at 2.00 P.M. on the said 21-02-2024. The sealed envelope containing Demand Draft of EMD for participating in E-Auction shall be submitted to the Authorized Officer of the TCHFL on or before 20-02-2024 till 5.00 PM at Branch address TATA CAPITAL HOUSING FINANCE LIMITED, Avani Signature, 91/A/1 Park Street, Block No. 302, 3rd Floor, Kolkata - 700 016. The sale of the Secured Asset/ Immovable Property will be on "as is where condition is" as per brief particulars described herein below.

Sr. No.	Loan A/c. No and Branch	Name of Borrower(s) / Co-borrower(s)/Legal Heir(s) / Legal Representative(s)/ Guarantor(s)	Amount as per Demand Notice	Reserve Price	Earnest Money	Type of Possession
1.	9437713	Saundarya Fashion Traders Private Limited, Through Its Director Mr. Umesh Bharech Mr. Umesh Bharech	Rs. 1,13,45,080/- (Rupees One Crore Thirteen Lakh Forty Five Thousand Eighty Nine Only) & 10-05-2017	Rs. 90,00,000/- (Rupees Ninety Lakh Only)	Rs. 9,00,000/- (Rupees Nine Lakh Only)	Physical

Description of the Immovable Property: All that piece and parcel of the Flat No. "C" on the fifth floor of building no. 9 having super built up area measuring 2102 Square feet more or less, in the apartment "Natural Heights", 137 Kazi Nazrul Islam Avenue, (VIP Road), Kakihali, Police Station- Rajarhat, Kolkata-700052, constructed upon land measuring an area of 2.71 acres, more or less together with hereditaments, message situated and lying by clubbing of different Dags nos. at Mouza- Kakihali, J.L. No.5, Police Station- Rajarhat, now Airport, District 24 Paraganas North, under sub registry office Bidhan Nagar, under Rajarhat Gopajpur Municipality.

At the Auction, the public generally is invited to submit their bid(s) personally. The Borrower(s)/Co-Borrower (s) are hereby given last chance to pay the total dues with further interest within 15 days from the date of publication of this notice, failing which the Immovable Property will be sold as per schedule. The E auction will be stopped if amount due as aforesaid, with interest and costs (including the cost of the sale) are tendered to the Authorized Officer or proof is given to his satisfaction that the amount of such secured debt, interest and costs has been paid before the date of the auction.

No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the Immovable Property sold.

The sale shall be subject to the conditions prescribed in the Security Interest (Enforcement) Rules, 2002 and to the following further conditions:

The E-auction will take place through portal <https://DisposalHub.com> on 21-02-2024 between 2.00 PM to 3.00 PM with limited extension of 10 minutes each.

Terms and Condition:

- The particulars specified in the Schedule herein below have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, misstatement or omission in this proclamation. In the event of any dispute arising as to the amount bid, or as to the bidder, the Immovable Property shall at once again be put up to auction subject to the discretion of the Authorized Officer.
- The Immovable Property shall not be sold below the Reserve Price.
- Bid increment Amount will be: Rs.10,000/- (Rupees Ten Thousand Only)
- All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favoring the "TATA CAPITAL HOUSING FINANCE LTD." Payable at Branch address. The Demand Drafts will be returned to the unsuccessful bidders after auction. For payment of EMD through NEFT/RTGS/IMPS, kindly contact Authorized Officer.
- The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be in the discretion of the Authorized Officer to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so.
- For reasons recorded, it shall be in the discretion of the Authorized Officer to adjourn/discontinue the sale.
- Inspection of the Immovable Property can be done on 12-02-2024 between 11 AM to 5.00 PM with prior appointment.
- The person declared as a successful bidder shall, immediately after such declaration, deposit twenty-five per cent of the amount of purchase money/bid which would include EMD amount to the Authorized Officer within 24hrs and in default of such deposit, the property shall forthwith be put to fresh auction/Sale by private treaty.
- In case the initial deposit is made as above, the balance amount of the purchase money payable shall be paid by the purchaser to the Authorized Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day, or if the 15th day is a Sunday or other holiday, then on the first day after the 15th day.
- In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/Sale by private treaty. The deposit including EMD shall stand forfeited by TATA CAPITAL HOUSING FINANCE LTD and the defaulting purchaser shall lose all claims to the property.
- Details of any encumbrances, known to the TATA CAPITAL HOUSING FINANCE LTD, to which the property is liable, as per table above. Claims, if any, which have been put forward to the property and any other known particulars bearing on its nature and value, as per table above. The Intending Bidder is advised to make his own independent inquiries regarding encumbrances on the property including statutory liabilities areas of property tax, electricity etc.
- For any other details or for procedure online training on e-auction the prospective bidders may contact the Service Provider, M/s NexGen Solutions Private Limited, Address: #203, 2nd Floor, Shree Shyam Palace, Sector: 4&S Crossing, Railway Road, Gurugram - 122 006 through its Mobile No. +91 97100 29933, +91 98100 29926, Tel. No. +91 124 4 233 933, E-mail ID: CSD@disposalhub.com or Manish Bansal, Email ID Manish.Bansal@tatacapital.com Authorized Officer Mobile No 8588983696. Please send your query on WhatsApp Number - 9999078669.
- TDS of 1% will be applicable and payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by highest bidder in the PAN of the owner/ borrower(s) and the copy of the challan shall be submitted to our company 14. Please refer to the below link provided in secured creditor's website <http://url.in/webg> for the above details.
- Kindly also visit the link: <https://www.tatacapital.com/property-disposal.html>

Please Note - TCHFL has not engaged any broker/agent apart from the mentioned auctioneer partner for sale/auction of this property. Interested parties should only contact the undersigned or the Authorized officer for all queries and enquiry in this matter.

Place: Calcutta
Date: 05.02.2024

Sd/- Authorized Officer,
Tata Capital Housing Finance Ltd.

MAVENS BIOTECH LIMITED
CIN: L1729WB981PLC034226
Registered Office: Room No. 407, 4th Floor, Presses No. 4 Clive Row, Kolkata, West Bengal - 700 001
E-Mail: investors@mavensbiotech.com. Website: www.mavensbiotech.com

EXTRACT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE 3RD QUARTER AND NINE MONTHS ENDED 31ST DECEMBER, 2023
(SEE REGULATION 47(1) (B) OF THE SEBI (LODR) REGULATIONS, 2015)

Sl. No.	Particulars	(Rs. in Lakhs)		
		Quarter ended 31.12.2023	Nine Months ended 31.12.2023	Corresponding Quarter Ended 31.12.2022
1	Total Income from Operations	2,940	7,815	-
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(0.600)	(4.551)	(3.339)
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(0.600)	(4.551)	(3.339)
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(0.600)	(4.551)	(3.339)
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(0.600)	(4.551)	(3.339)
6	Equity Share Capital	1,099,200	1,099,200	1,099,200
7	Reserves (excluding Revaluation Reserve as shown in the Audited Balance Sheet of the previous year)	-	-	-
8	Earnings Per Share (of Rs. 1/- each) (Not Annualised) Basic & Diluted	(0.001)	(0.004)	(0.003)

Notes:
The above is an extract of the detailed format of quarterly ended unaudited Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Unaudited Financial Results are available on the Stock Exchange website viz. www.se-ndia.com. The same is also available on the Company's website viz. www.mavensbiotech.com.

Date : 3rd February, 2024
Place : Kolkata

By order of the Board
For Mavens Biotech Limited
Jay Prakash
Whole Time Director
DIN: 02525414

POSSESSION NOTICE
(For Immovable Property)
APPENDIX IV [See Rule 8(1)]

Whereas:
The undersigned being the Authorized Officer of the Indian Bank (erstwhile Allahabad Bank), Zonal Office Barasat under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13(12) read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 10-11-2023 calling upon the Borrower M/s. NEW ELGO, Prop. Smt. Ananya Mitra, W/o. Sri Uttam Mitra, 403/3, Durganagar Station Road, P.O. - Rabindranagar, P.S. - Dum Dum, Dist. - North 24 Parganas, Kolkata - 700 065, Borrower - Mortgagor : Smt. Ananya Mitra, W/o. Sri Uttam Mitra, 403/3, Durganagar Station Road, P.O. - Rabindranagar P.S. - Dum Dum, Dist. - North 24 Parganas, Kolkata-700 065 and Guarantor - Mortgagor : Sri Uttam Mitra, S/o. Late Gour Chandra Mitra, 403/3, Durganagar Station Road, P.O. - Rabindranagar, P.S. - Dum Dum, Dist. - North 24 Parganas, Kolkata - 700 065 with our Barasat Branch to repay the amount mentioned in the notice of Rs. 52,30,363.84 (Rupees Fifty Two Lakhs Thirty Thousand Three Hundred Sixty Three and Eighty Four Paise only) within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the said Act read with Rule 8 and 9 of the said rules on this 3rd Day of February of the year 2024.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank (erstwhile Allahabad Bank), Barasat Branch for an amount of Rs. 52,30,363.84 (Rupees Fifty Two Lakhs Thirty Thousand Three Hundred Sixty Three and Eighty Four Paise only) and interest thereon.

The Borrower's attention is invited to the provision of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Mortgaged Assets (with Boundaries) 1 : All that piece and parcel of residential flat namely "L.G. Apartment" Flat No. 3B on the 3rd floor (Southern side) measuring an area 650 Sq.ft. more or less, lying and situated at Mouza - Sultampur, J.L. No. 10, Touzi No. 173, R.S. No. 148, R.S. Dag No. 96, RS Khatian No. 473, together with undivided proportionate share of land and the common areas and facilities of Bastu land measuring an area of 05 Cottahs 05 Chittaks 17 Sq.ft. be the same a little more or less, alongwith the multi storied building, comprised within the local limits of North Dum Dum Municipality, Ward No. 21, Holding No. 403/3, 403/3, Durganagar Station Road, P.O. - Rabindranagar, P.S. Dum Dum, Dist. - North 24 Parganas, Kolkata - 700 065, recorded in Book No. I, Vol. No. 1506-2018, Page from 195794 to 195815, being Gilt Deed No. 150604352 for the year 2018, registered at ADSCR - Cossipore Dum Dum and other Deed No. 150606596 for the year 2018, recorded in Book No. I, Vol. No. 1506-2016, Page from 247170 to 247190 registered at ADSCR - Cossipore Dum Dum. **Boundaries of Land :** North By - Municipal Road, South By - House of Nikunja Bihari Das, East By - Late Bina Rani Mitra and others, West By - Late Phani Bhushan Mitra. **The property stands in the name of Smt. Ananya Mitra, W/o. Sri Uttam Kumar Mitra and Sri Uttam Kumar Mitra, S/o. Late Gour Chandra Mitra.**

Mortgaged Assets (with Boundaries) 2 : All that part and parcel a residential flat namely "L.G. Apartment" Shop 03 on the Ground Floor (North-East side) measuring an area 122 Sq.ft. more or less, Shop No. 9 on the Ground Floor (Western Side) measuring an area 209 Sq.ft. more or less, Shop 07 on the Ground Floor (Eastern Side) measuring an area 61.5 Sq.ft. and Shop 10 on the Ground Floor (Southern Side) measuring an area 53.5 Sq.ft. more or less, more or less, lying and situated at Mouza - Sultampur, J.L. No. 10, Touzi No. 173, R.S. No. 148, R.S. Dag No. 96, RS Khatian No. 473, together with undivided proportionate share of land and the common areas and facilities of Bastu land measuring an area of 05 Cottahs 05 Chittaks 17 Sq.ft. be the same a little more or less, alongwith the multi storied building comprised within the local limits of North Dum Dum Municipality Ward No. 21, Holding Nos. 403/3, 403/3, Durganagar Station Road, P.O. - Rabindranagar, P.S. - Dum Dum, Dist. - North 24 Parganas, Kolkata-700065, recorded in Book No. I, Vol. No. 1506-2018, Page from 195793 to 195802, being No. 150604358 for the year 2018, registered at ADSCR - Cossipore Dum Dum, recorded in Book No. I, Vol. No. 1506-2016, Page from 247152 to 247174, being No. 150606600 for the year 2016, registered at ADSCR - Cossipore Dum Dum and another mortgage deed recorded in Book No. I, Vol. No. 1506-2016, Page from 247212 to 247231, being No. 150606598 for the year 2016, registered at ADSCR-Cossipore Dum Dum. **Boundaries of Land :** North By - Municipal Road, South By - House of Nikunja Bihari Das, East By - Late Bina Rani Mitra and others, West By - Late Phani Bhushan Mitra. **The property stands in the name of Smt. Ananya Mitra, W/o. Sri Uttam Kumar Mitra and Sri Uttam Kumar Mitra, S/o. Late Gour Chandra Mitra.**

Date : 03.02.2024 / Place : Barasat
Authorized Officer / Indian Bank

Indian Bank POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Zonal Office : BARASAT
54, K. N. C. Road, Barasat West Bengal, Pin - 700 124

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH, KOLKATA
CP(CA) NO. 1 /KB/2024
Connected with
CA(CA) NO. 196/KB/2023
In the matter of:
The Companies Act, 2013;
And
In the matter of:
An application under Section 230 read with 232 of the said Companies Act, 2013 and other applicable provisions of the Companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamations) Rules 2016:
And
In the matter of:
1) Springway Mining Private Limited a company incorporated under the Companies Act, 1956 with CIN U10100WB2010PTC152849 and having its registered office at McLeod House, 1st Floor 3, Netaji Subhas Road, Kolkata-700001 within the aforesaid jurisdiction.
... TRANSFEROR COMPANY 1/ PETITIONER COMPANY
And
In the matter of:
2) NKJA Mining Private Limited is a company incorporated under the Companies Act, 1956 with CIN U10100MH2012PTC411293 and having its registered office at JSW Centre, Bandra Kuria Complex, Bandra (East) Mumbai - 400051 outside the aforesaid jurisdiction.
... TRANSFEROR COMPANY 2/ NON- PETITIONER COMPANY NO. 1
And
In the matter of:
3) JSW Cement Limited is a company incorporated under the Companies Act, 1956 with CIN U26957MH2009PLC160839 and having its registered office at JSW Centre, Bandra Kuria Complex, Bandra (East) Mumbai - 400051 outside the aforesaid jurisdiction.
... TRANSFEREE COMPANY / NON- PETITIONER COMPANY NO. 2
And
In the Matter of
Springway Mining Private Limited. ... Petitioner Company

NOTICE OF HEARING OF PETITION

Petition under Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 for sanctioning the Scheme of Amalgamation of Springway Mining Private Limited ("SMPL" or the Transferor Company 1) and NKJA Mining Private Limited ("NML" or the Transferor Company 2) with JSW Cement Limited ("JCL" or the Transferee Company) and their respective shareholders, presented by the Petitioner Company was admitted by the Hon'ble National Company Law Tribunal, Kolkata Bench - Division Bench Court-II vide its order dated 11th day of January 2024. The said Petition is fixed for hearing before the Hon'ble Tribunal on 19th day of February, 2024 at 10.30 am in the forenoon or soon thereafter.

ANY PERSON desirous of supporting or opposing the said Petition should send to the Petitioner's Advocates at their address mentioned hereunder, a notice of his intention, signed by him or his Advocate, with his full name and address, so as to reach the Petitioner's Advocate not later than 7 (seven) days before the date fixed for the hearing of the Petition. Where he seeks to oppose the Petition, the grounds of opposition or a copy of the affidavit intended to be used in opposition to the Petition, should be filed with Hon'ble National Company Law Tribunal, Kolkata Bench at 5, Esplanade Row (West), Ground Floor and 1st floor, Kolkata-700001 and a copy thereof served on the Petitioner's Advocate. A copy of the Petition will be furnished by the Petitioner's Advocates to any person requiring the same on payment of the prescribed charges.

Sd/-
Anirudhya Dutta
Advocates for the Petitioner,
BD Associates,
6, Old Post Office Street
Temple Chambers
Top Floor, Kolkata 700001

Place : Kolkata
Date :2024

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR KRISH IPAT COMPANY LIMITED OPERATING IN STEEL INDUSTRY AT PATNA, BIHAR
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1	Name of the corporate debtor along with PAN & CIN L/P No. Krishspat Company Limited PAN: AAFCS4065H CIN: U23101BR1999PLC009044
2	Address of the registered office Plot No. C-7, Industrial Area, Fatuha, Patna Bihar, India, 803201.
3	URL of website Not Available
4	Details of place where majority of fixed assets are located Fatuha Industrial Area, Plot No. C-7, Road no. 9, Patna: 803201.
5	Installed capacity of main products/ services 1000 to 1500 MT/month of TMT
6	Quantity and value of main products/ services sold in last financial year Information not Available
7	Number of employees/ workmen NIL
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Details can be sought by emailing- crp.kicl@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Will be shared separately with the Applicant after receiving the request through email at crp.kicl@gmail.com from Resolution Applicants.
10	Last date for receipt of expression of interest 25th February, 2024.
11	Date of issue of provisional list of prospective resolution applicants 1st March, 2024.
12	Last date for submission of objections to provisional list 6th March, 2024.
13	Date of issue of final list of prospective resolution applicants 16th March, 2024.
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 21st March, 2024.
15	Last date for submission of resolution plans 20th April, 2024.
16	Process email id to submit Expression of interest crp.kicl@gmail.com

*As per the best available information received from the suspended Board of Directors.

Sd/-
AJAY KUMAR AGARWAL
Interim Resolution Professional
For Krishspat Company Limited
Regd.No. IBB/PA-002/IP-00608/2018-19/1859
Plot no. IID/31/1, Street No. 1111,
PS CUBE, Unit Number 1015A, 10th Floor
Beside City Centre 2, Kolkata-700161,
AFA Valid Upto: 8th November, 2024

Place: Kolkata
Date: 05.02.2024

POSSESSION NOTICE
(For Immovable Property)

Whereas:
The undersigned being the Authorized Officer of the Indian Bank (erstwhile Allahabad Bank), Zonal Office Barasat under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13(12) read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 10-11-2023 calling upon the Borrower M/s. NEW ELGO, Prop. Smt. Ananya Mitra, W/o. Sri Uttam Mitra, 403/3, Durganagar Station Road, P.O. - Rabindranagar, P.S. - Dum Dum, Dist. - North 24 Parganas, Kolkata - 700 065, Borrower - Mortgagor : Smt. Ananya Mitra, W/o. Sri Uttam Mitra, 403/3, Durganagar Station Road, P.O. - Rabindranagar P.S. - Dum Dum, Dist. - North 24 Parganas, Kolkata-700 065 and Guarantor - Mortgagor : Sri Uttam Mitra, S/o. Late Gour Chandra Mitra, 403/3, Durganagar Station Road, P.O. - Rabindranagar, P.S. - Dum Dum, Dist. - North 24 Parganas, Kolkata - 700 065 with our Barasat Branch to repay the amount mentioned in the notice of Rs. 52,30,363.84 (Rupees Fifty Two Lakhs Thirty Thousand Three Hundred Sixty Three and Eighty Four Paise only) within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the said Act read with Rule 8 and 9 of the said rules on this 3rd Day of February of the year 2024.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank (erstwhile Allahabad Bank), Barasat Branch for an amount of Rs. 52,30,363.84 (Rupees Fifty Two Lakhs Thirty Thousand Three Hundred Sixty Three and Eighty Four Paise only) and interest thereon.

The Borrower's attention is invited to the provision of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Mortgaged Assets (with Boundaries) 1 : All that piece and parcel of residential flat namely "L.G. Apartment" Flat No. 3B on the 3rd floor (Southern side) measuring an area 650 Sq.ft. more or less, lying and situated at Mouza - Sultampur, J.L. No. 10, Touzi No. 173, R.S. No. 148, R.S. Dag No. 96, RS Khatian No. 473, together with undivided proportionate share of land and the common areas and facilities of Bastu land measuring an area of 05 Cottahs 05 Chittaks 17 Sq.ft. be the same a little more or less, alongwith the multi storied building, comprised within the local limits of North Dum Dum Municipality, Ward No. 21, Holding No. 403/3, 403/3, Durganagar Station Road, P.O. - Rabindranagar, P.S. Dum Dum, Dist. - North 24 Parganas, Kolkata - 700 065, recorded in Book No. I, Vol. No. 1506-2018, Page from 195794 to 195815, being Gilt Deed No. 150604352 for the year 2018, registered at ADSCR - Cossipore Dum Dum and other Deed No. 150606596 for the year 2018, recorded in Book No. I, Vol. No. 1506-2016, Page from 247170 to 247190 registered at ADSCR - Cossipore Dum Dum. **Boundaries of Land :** North By - Municipal Road, South By - House of Nikunja Bihari Das, East By - Late Bina Rani Mitra and others, West By - Late Phani Bhushan Mitra. **The property stands in the name of Smt. Ananya Mitra, W/o. Sri Uttam Kumar Mitra and Sri Uttam Kumar Mitra, S/o. Late Gour Chandra Mitra.**

Mortgaged Assets (with Boundaries) 2 : All that part and parcel a residential flat namely "L.G. Apartment" Shop 03 on the Ground Floor (North-East side) measuring an area 122 Sq.ft. more or less, Shop No. 9 on the Ground Floor (Western Side) measuring an area 209 Sq.ft. more or less, Shop 07 on the Ground Floor (Eastern Side) measuring an area 61.5 Sq.ft. and Shop 10 on the Ground Floor (Southern Side) measuring an area 53.5 Sq.ft. more or less, more or less, lying and situated at Mouza - Sultampur, J.L. No. 10, Touzi No. 173, R.S. No. 148, R.S. Dag No. 96, RS Khatian No. 473, together with undivided proportionate share of land and the common areas and facilities of Bastu land measuring an area of 05 Cottahs 05 Chittaks 17 Sq.ft. be the same a little more or less, alongwith the multi storied building comprised within the local limits of North Dum Dum Municipality Ward No. 21, Holding Nos. 403/3, 403/3, Durganagar Station Road, P.O. - Rabindranagar, P.S. - Dum Dum, Dist. - North 24 Parganas, Kolkata-700065, recorded in Book No. I, Vol. No. 1506-2018, Page from 195793 to 195802, being No. 150604358 for the year 2018, registered at ADSCR - Cossipore Dum Dum, recorded in Book No. I, Vol. No. 1506-2016, Page from 247152 to 247174, being No. 150606600 for the year 2016, registered at ADSCR - Cossipore Dum Dum and another mortgage deed recorded in Book No. I, Vol. No. 1506-2016, Page from 247212 to 247231, being No. 150606598 for the year 2016, registered at ADSCR-Cossipore Dum Dum. **Boundaries of Land :** North By - Municipal Road, South By - House of Nikunja Bihari Das, East By - Late Bina Rani Mitra and others, West By - Late Phani Bhushan Mitra. **The property stands in the name of Smt. Ananya Mitra, W/o. Sri Uttam Kumar Mitra and Sri Uttam Kumar Mitra, S/o. Late Gour Chandra Mitra.**

Date : 03.02.2024 / Place : Barasat
Authorized Officer / Indian Bank

Indian Bank POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Zonal Office : BARASAT
54, K. N. C. Road, Barasat West Bengal, Pin - 700 124

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH, KOLKATA
CP(CA) NO. 1 /KB/2024
Connected with
CA(CA) NO. 196/KB/2023
In the matter of:
The Companies Act, 2013;
And
In the matter of:
An application under Section 230 read with 232 of the said Companies Act, 2013 and other applicable provisions of the Companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamations) Rules 2016:
And
In the matter of:
1) Springway Mining Private Limited a company incorporated under the Companies Act, 1956 with CIN U10100WB2010PTC152849 and having its registered office at McLeod House, 1st Floor 3, Netaji Subhas Road, Kolkata-700001 within the aforesaid jurisdiction.
... TRANSFEROR COMPANY 1/ PETITIONER COMPANY
And
In the matter of:
2) NKJA Mining Private Limited is a company incorporated under the Companies Act, 1956 with CIN U10100MH2012PTC411293 and having its registered office at JSW Centre, Bandra Kuria Complex, Bandra (East) Mumbai - 400051 outside the aforesaid jurisdiction.
... TRANSFEROR COMPANY 2/ NON- PETITIONER COMPANY NO. 1
And
In the matter of:
3) JSW Cement Limited is a company incorporated under the Companies Act, 1956 with CIN U26957MH2009PLC160839 and having its registered office at JSW Centre, Bandra Kuria Complex, Bandra (East) Mumbai - 400051 outside the aforesaid jurisdiction.
... TRANSFEREE COMPANY / NON- PETITIONER COMPANY NO. 2
And
In the Matter of
Springway Mining Private Limited. ... Petitioner Company

NOTICE OF HEARING OF PETITION

Petition under Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 for sanctioning the Scheme of Amalgamation of Springway Mining Private Limited ("SMPL" or the Transferor Company 1) and NKJA Mining Private Limited ("NML" or the Transferor Company 2) with JSW Cement Limited ("JCL" or the Transferee Company) and their respective shareholders, presented by the Petitioner Company was admitted by the Hon'ble National Company Law Tribunal, Kolkata Bench - Division Bench Court-II vide its order dated 11th day of January 2024. The said Petition is fixed for hearing before the Hon'ble Tribunal on 19th day of February, 2024 at 10.30 am in the forenoon or soon thereafter.

ANY PERSON desirous of supporting or opposing the said Petition should send to the Petitioner's Advocates at their address mentioned hereunder, a notice of his intention, signed by him or his Advocate, with his full name and address, so as to reach the Petitioner's Advocate not later than 7 (seven) days before the date fixed for the hearing of the Petition. Where he seeks to oppose the Petition, the grounds of opposition or a copy of the affidavit intended to be used in opposition to the Petition, should be filed with Hon'ble National Company Law Tribunal, Kolkata Bench at 5, Esplanade Row (West), Ground Floor and 1st floor, Kolkata-700001 and a copy thereof served on the Petitioner's Advocate. A copy of the Petition will be furnished by the Petitioner's Advocates to any person requiring the same on payment of the prescribed charges.

Sd/-
Anirudhya Dutta
Advocates for the Petitioner,
BD Associates,
6, Old Post Office Street
Temple Chambers
Top Floor, Kolkata 700001

Place : Kolkata
Date :2024

Executive Engineer, WBSRDA, Jhargram Division-1, invites online e-tendering for Preparation of DPR (NIT-10, 2nd Call) under RIDF-XXX for different blocks in Jhargram District and also some construction/repair works in Jhargram District (NIT-15).

NIT-10 (2nd Call) - DPR
Tender ID : 2024 PRD_660532_1 to 2024 PRD_660532_2
From 05.02.2024 (14.00pm) to 19.02.2024 (14.00pm)

NIT-15 - Construction/Repair Works
Tender ID : 2024 PRD_660533_1 to 2024 PRD_660533_9
From 05.02.2024 (14.00pm) to 19.02.2024 (14.00pm)

Intending bidders may download tender documents from e-procurement portal of Govt. website [https://](https://wbenders.gov.in)

